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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.272 of 2003
IN
MA 1631/2003
OA 2696/2002

New Delhi this the 12th day of December, 2003

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

1. Tara Chand,
S/O Shri Mani Ram,
P.No.4387, Tractor Driver,
Equine Breding stud.
Hissar (Haryana)
2. Jagdish Singh,
S/O Shri Muni Ram,
P.No.4386, Tractor Driver,
Equine Breding stud.
Hissar (Haryana)
3. Jagdish Singh,
S/O Shri Chuni Ram,
P.No. 5585, Tractor Driver
Equine Breding stud.
Hissar (Haryana)
4. Ravinder Nath,
S/O Shri Dina Nath,
Tractor Driver
Equine Breding stud.
Hissar (Haryana)

Petitioners

(By Advocate Shri G.D.Bhandari)

VERSUS

1. Shri Ajay Prasad,
Secretary,
Ministry of Defence,
Govt.of India, New Delhi.
2. Shri B.S.Panwar,
Addl.Director General RV (RV 1),
Quarter Master General's Branch
Army Hq, West Block No.3, RK Puram,
New Delhi.
3. Shri Brig. S.K.Sareen
Sr.Record Officer, Remount
Veterinary, R.V.C.Records,
Meerut Cantt. (UP)
4. Shri Brig. N.Mohanty,
Commandant,
Equine Breeding Stud,
Hissar (Haryana).

Vb

5. Shri R.K. Singhal,
C.D.A. (Army),
Meerut Cantt. (U.P.).

(By Advocate: Shri D.S. Mahendru) ... Respondents

ORDER (ORAL)

(Hon'ble Sh V.K. Majotra, Vice Chairman (A))

Vide order dated 21.10.2002 OA 2696/2002 was disposed of as follows:

" The grievance of the applicants is that they are similarly persons/officials as in the case of Alam Singh and Ors Vs. Union of India and Ors (OA 2741/1999) decided on 13.7.2000 and despite there being no difference, except the place of posting, they are not being given the same benefit as in the above said case. In this regard, the applicants have submitted the joint representation dated 22.12.1997, a copy of which is placed at Annexure A-6.

At this stage, therefore, we direct that the respondents should consider the joint representation of the applicants in accordance with law and also the earlier decision of this Tribunal and pass appropriate orders preferably within three months from the date of receipt of a certified copy of the present order. It should be a speaking order.

With these directions, OA is disposed of".

2. Learned counsel of the respondents stated at the Bar that respondents have issued orders dated 26.11.2003 (Annexure R-1) towards implementation of directions of this Court. It has been observed therein that the applicants in the present case are similarly situated as in OA 2741/1999 and also performing the same duties and responsibilities. It has been agreed to by the competent authority to extend the same benefits to

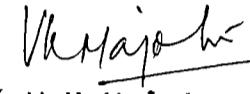


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the present applicants as extended to applicants in OA 2741/1999. They have further stated that they would be passing orders taking into account the above observations. Respondents are directed to issue appropriate orders as above upto 31.1.2004. The present CP 272/2003 is disposed of. However, in case the respondents fail to pass the orders as above, the applicants shall have liberty to revive the same.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

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